NATIONAL COMPANY LAW APPELLATE TRIBUNAL **NEW DELHI**

Company Appeal (AT) No. 09 of 2020

IN THE MATTER OF:

M/s. Mohindera Chemicals Pvt. Ltd.

...Appellant

Versus

Registrar of Companies & Anr.

...Respondents

Company Appeal (AT) No. 10 of 2020

IN THE MATTER OF:

Oriental Iron Casting Ltd.

...Appellant

Versus

Registrar of Companies & Anr.

...Respondents

Present:

For Appellant:

Mr. Anshuj Dhingra, Advocate

For 2nd Respondent: Mr. Deepak Anand, Senior Standing Counsel for

Income-Tax Department

Mr. Vipul Agarwal, J. Standing Counsel and Mr. A.S.

Vatsyojara, Advocate

ORDER

20.01.2020 Learned counsel for the Appellant submits that the name of the company has been struck off by the Registrar of Companies not for the ground as required under Section 248 of the Companies Act, 2013 and the ground referred therein has also not been noticed by the National Company Law Tribunal, New Delhi Bench while passing the impugned order.

Let notice be issued on the Respondents.

Mr. Deepak Anand, learned Senior Standing Counsel accepts notice on behalf of 2nd Respondent – 'Income-Tax Department'. Learned counsel for the Appellant will serve a copy of the paper-book on him in the course of the day. He may file reply-affidavit within 2 weeks. Rejoinder, if any, may be filed within 2 weeks thereof.

Let notice be issued on the 1st Respondent by Speed Post. Requisites along with process fee be filed by 21st January, 2020.

Post both the appeals 'for Admission (After Notice)' on **20th February**, **2020** before the appropriate Bench.

[Justice S.J. Mukhopadhaya] Chairperson

> [Justice Bansi Lal Bhat] Member (Judicial)

/ns/sk/

Company Appeal (AT) Nos. 9 & 10 of 2020